

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. CA(CAA)-29(PB)/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President


SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE COMPANY: Berkeley Design Automation India Pvt. Ltd.
And
Mentor Graphics (India) Pvt. Ltd.

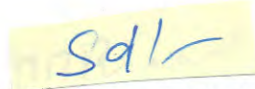
SECTION OF THE COMPANIES ACT: 230-232

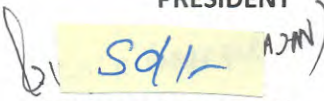
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	RAJEEV KUMAR, Adv. (Agarwal Law Associates)	ORDER	Petitioner	
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Learned Counsel for the petitioners states that an additional affidavit shall be filed to clarify why remedy of filing the petition before NCLT has been elected instead of remedy before the Regional Director, as contemplated under Section 233 of the Companies Act, 2013. The needful shall be done within two weeks from today.

List on 17.04.2017.


(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(R.VARADHARAJAN)

MEMBER (JUDICIAL)

U.D.Mehta

30.03.2017